



**DIRECTORATE OF ENERGY
SHANTI BHAWAN, PHASE-III, SECTOR-VI
NEW-SHIMLA -171009, HIMACHAL PRADESH**

Telephone No. 0177-2673551 Fax No.-0177-2673553 Email-dir.doehp@nic.in

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Dated: 21-03-2022

From

Director,
Directorate of Energy.

To

The Secretary,
Central Electricity Regulatory commission,
3rd & 4th Floor, Chanderlok Building,36,
Janapath, New Delhi- 110001.


Subject: Draft Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022- GoHP comments thereof.

Sir,


Please find enclosed herewith the comments/suggestions on Hon'ble CERC public notice no.- No. RA-14026(11)/1/2022-CERC dated 15/02/2022 and Notice No. RA-14026(11)/1/2022-CERC dated 15/03/2022 on draft regulation on the above cited subject for kind information please.

Yours faithfully,

DA: As above


Superintending Engineer (Elect.),
Directorate of Energy,
GoHP. New Shimla-09.

Copy of above is forwarded to the Special Secretary (MPP & Power), to the GoHP for kind information please.


Superintending Engineer (Elect.),
Directorate of Energy,
GoHP. New Shimla-09.

COMMENTS ON DRAFT CENTRAL ELECTRICITY REGULATORY COMMISSION (TERMS AND CONDITIONS FOR RENEWABLE ENERGY CERTIFICATE FOR RENEWABLE ENERGY GENERATION) REGULATIONS, 2022

Clause no.	Clause	Comments
A new entity may be added under Clause 4.0 i.e. Eligibility of Issuance of Certificates	(e) <i>An Energy Department/Authorised Agency</i> An Energy Department/Authorised Agency of the State as mandated by the State Government for sale of its Royalty/equity power of State Government from renewable energy sources.	In certain State, State Government has authorized its identified departments to maximize the revenue by sale of its royalty/equity power share of the state. Therefore, these entities must be covered under certain regulations to facilitate their own power sale on behalf of the state.
A new clause may be added	The entire Royalty /equity power from Large Hydro Projects (LHP's) commissioned after 08/03/2019 should be eligible for meeting Hydro Power Obligation (HPO) liability of any State/Discom.	This is not in benefit of hydro states like Himachal Pradesh, who have sacrifice its resources in development of Hydro Power in the state for overall benefit in the country. This will provide an alternate avenue for investment in RE segment in the state and address the mismatch between availability of RE sources and the requirement of the obligated entity.

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